

**GOVERNMENT OF INDIA  
AGRICULTURE  
LOK SABHA**

UNSTARRED QUESTION NO:3150  
ANSWERED ON:11.02.2014  
SOCIETIES UNDER MSCS ACT  
Singh Shri Sushil Kumar

**Will the Minister of AGRICULTURE be pleased to state:**

- (a) the details of the national cooperative society specified in the Second Schedule of the Multi-State Cooperative Societies (MSCS) Act, 2002 as on date;
- (b) whether there is a difference between a national cooperative and other cooperative societies registered under the MSCS Act, 2002; and
- (c) if so, the details thereof?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND FOOD PROCESSING INDUSTRIES (SHRI TARIQ ANWAR)

- (a): Details of the national co-operative society as specified in the Second Schedule of the Multi-State Co-operative Societies (MSCS) Act, 2002 is annexed.
- (b) & (c): Section 3(r) of the MSCS Act, 2002 defines "national co-operative society" as a multi-State co-operative society specified in the Second Schedule of the Act. Section 116 of the MSCS Act, 2002 provides that if satisfied, the Central Government may, by notification, amend the said Schedule to designate any multi-State co-operative society as a national co-operative society or omit any national co-operative society specified in the Second Schedule from the said Schedule.